

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 141**

**CP No. 110/Chd/Pb/2023**

**IN THE MATTER OF:-**

**Akshay Ahuja**

...

**Petitioner**

**Versus**

**Genierobo Learning Private Limited**

...

**Respondents**

**Under Section: 241(l)Sec. 242(4)**

**Order delivered on 12.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 06.09.2024.

**Sd/-**

**Court Officer**

July 12, 2024